

ITEM NO.1503

COURT NO.5

SECTION XIV

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 10030/2026

[Arising out of impugned final judgment and order dated 28-01-2026 in ARB.A.(COMM.) No. 11/2025 passed by the High Court of Delhi at New Delhi]

NATIONAL SKILL DEVELOPMENT CORPORATION

Petitioner(s)

VERSUS

SURYA WIRES PRIVATE LIMITED & ORS.

Respondent(s)

[HEARD BY: HON. PAMIDIGHANTAM SRI NARASIMHA AND HON. ALOK ARADHE, JJ.]

IA No. 80363/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 81098/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 80362/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 08-09-2026 This matter was called on for pronouncement of judgment today.

For Petitioner(s) :Ms. Shweta Bharti, Adv.  
Mr. J.k. Chaudhary, Adv.  
Mr. Ankit Konwar, Adv.  
Mr. Abhinav Agrawal, AOR  
Mr. Piyush Bhardwaj, Adv.  
Mr. Shivam Sengupta, Adv.

For Respondent(s) :Mr. Sudev Juneja, Adv.  
Ms. Sugandha Batra, AOR  
Mr. Vansh Bhatnagar, Adv.

1. Hon'ble Mr. Justice Alok Aradhe pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Pamidighantam Sri Narasimha and His Lordship.
2. Leave granted.
3. The appeal stands allowed in terms of the signed judgment.

4. Pending application(s), if any, stand disposed of.

(KAPIL TANDON)

COURT MASTER (SH)

(NIDHI WASON)

ASSISTANT REGISTRAR

(Signed Judgment is placed on the file.)